

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 11

CP(IB) No. 147/Chd/Pb/2020

Under Section 9, IBC 2016

In the matter of:-

Garg Industries Limited

Vs.

.....Petitioner/Operational Creditor

Narang Wires Private Limited

.....Respondent/Corporate Debtor

Present :

Mr. Sandeep Wadhwan, Advocate for the petitioner/operational creditor.
Mr. Iqbal Ratta, Advocate for respondent/corporate debtor.

It is seen that in the last order it has been wrongly recorded that respondent has filed written submissions, whereas diary No. 00256/2 dated 17.11.2021 is of their reply filed by respondent-corporate debtor. It is stated by learned counsel for the petitioner that he has already e-filed the short written submissions. Let hard copy of the same be filed during the course of day. Learned counsel for respondent is directed to file short written submissions within two weeks with a copy in advance to the counsel opposite. Let the matter be listed for arguments on 02.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN